GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:3833 ANSWERED ON:20.03.2013 BAN ON FDI IN E COMMERCE Bapurao Shri Khatgaonkar Patil Bhaskarrao;Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Associated Chamber of Commerce and Industry (ASSOCHAM) has asked the Government to remove ban on Foreign Direct Investment (FDI) in retail e-Commerce;

(b) if so, the details thereof and the reasons therefor;

(c) the reaction of the Government thereto;

(d) whether e-Commerce is expected to generate revenue of about 15 billion dollars by 2015 and likely to help in wider reach of farmers and also other domestic product firms; and

(e) if so. the details thereof and the projected additional jobs likely to be created by e-Commerce and IT enabled services during the 12 Plan period?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) and (b): As per the information provided by Ministry of Commerce & Industry, they have received a note from the Secretary General, ASSOCHAM, stating that some of the members of the Association have requested that 100% FDI in B2C e-Commerce be permitted. The note interalia states that, allowing 100% FDI in B2C e-Commerce will allow Indian manufacturers to reach global scale, enable home delivery of urban-rural choice at more competitive prices, thus benefiting the consumers.

(c): As per existing FDI policy, FDI is prohibited in B2C e-Commerce.

(d) and (e): No such data is maintained by Ministry of Commerce & Industry.